GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:4659 ANSWERED ON:18.12.2009 LIST OF LOAN DEFAULTERS Nagorao Shri Dudhgaonkar Ganeshrao

Will the Minister of FINANCE be pleased to state:

(a) whether Reserve Bank of India (RBI) has received a list of loan defaulters from Maharashtra for financial years 2008-09 and 2009-2010 from the Public Sector banks (PSBs);

(b) if so, the details thereof, bank-wise;

(c) whether any defaulter has approached the respective banks for wrongly notifying their names in the defaulters list from Maharashtra;

(d) if so, while declaring the names of defaulter, the PSBs have followed the guidelines issued by the RBI; and

(e) if not, the reasons therefor?

Answer

The Minister of State in the Ministry of Finance (Shri Namo Narain Meena)

(a) to (e): Reserve Bank of India (RBI) disseminates list of non-suit filed borrowers of banks and Financial Institutions (FIs) with outstanding aggregating Rs. 1 crore and above as on 31st March and 30lh September each year to the banks and FIs for their confidential use. The list of non-suit filed accounts of wilful defaulters of Rs.25 lakh and above is also disseminated on quarterly basis to banks and FIs for their confidential use. Section 45 E of the RBIAct, 1934 prohibits RBI from disclosing `credit information` except in the manner provided therein.

The Data Reporting System of RBI generates bank-wise list of loan defaulters. As such, the list of loan defaulters from Maharashtra is not available with RBI.

The lending institutions, in general and Public Sector Banks (PSBs) in particular, have a robust internal grievance redressal mechanism. Various instructions have been issued to banks from time to time in this regard. Further, as and when any such issue comes to the notice of the Government, the matter is taken up with the concerned PSB for appropriate remedial and corrective action.

Further, RBI has, vide its circular dated 24.06.2009, advised aft banks/FIs to furnish, on request and against payment of requisite fees, a copy of the Credit Information Report obtained from Credit Information Company to such persons, who have applied for grant or sanction of credit facility from the bank or FI.